

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) The total stock, as on 1-3-1979, of finished drugs viz. Codeine Phosphate I.P., Codeine B.P. and Narcotine B.P. manufactured at Government Opium & Alkaloid Works, Naemuch was 2,198.62 kilograms valued at about Rs. 50.23 lakhs. These drugs are having sold to pharmaceutical industry in India on the recommendations of the Drug Controllers of respective States.

Besides the above drugs, 11,567 kilograms of semi-refined and crude drugs viz. semi-refined morphine and codeine (natural and synthetic) and crude narcotine, thebaine and papaverine, valued at about Rs. 165.53 lakhs, are in stock. These drugs require to be further processed and refined to bring them upto the pharmacopoeial standards.

Grants given to different States for the promotion of tourism

1849. SHRI AHMAD HOSSAIN MONDAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the details of grants given to different State Governments and organisations for the promotion of tourism during 1978-79; and

(b) what are the criteria for sanctioning such grants?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) The Central Department of Tourism gives annual grant to the concerned State Governments as subsidy for meeting the expenses of the salary of the Warden and Assistant Warden to the extent of Rs. 12 000/- per Youth Hostel which follow the management pattern laid down by the Central Department of Tourism. A list of these Youth Hostels is attached. (See below). In the year 1978-79 subsidy would be released to the concerned State Governments on the same basis.

The Central Department of Tourism also gives Grant-in-Aid of Youth Hostels Association of India of Rs. 10,000/- as annual grant-in-aid towards meeting their administrative expenses on pay and allowances of the staff. Subsidy for the year 1978-79 to the Youth Hostels Association of India is being released.

(b) Youth Hostels Association of India is a voluntary organisation capable of undertaking youth activities on an organised basis on national scale and fulfills a great social purpose. It is an organisation which within its limited means has been able to introduce facilities for youth travel at various places in the country. The Grant-in-aid to the Youth Hostels Association of India is governed by Rule 148(B) of the General Financial Rules.

List of Youth Hostels which follow the management pattern laid down by the C. D. T.

Name of Unit	Location/Name of State	Accommodation available No. of rooms/beds	Date of completion/ commissioning
Youth Hostels			
1. Amritsar	Punjab	46 beds	20-7-75
2. Aurangabad	Maharashtra	46 beds	18-1-76
3. Bhopal	Madhya Pradesh	46 beds	20-6-75

List of youth hostels which follow the management pattern laid down by the C.D.T.

Name of Unit	Location/ Name of State	Accommodation available No. of rooms/beds	Date of completion/ commissioning
Youth Hostels—Contd.			
4. Dalhousie.	Himachal Pradesh	44 beds	20-5-75
5. Darjeeling	West Bengal	44 beds	2-11-75
6. Madras	Tamil Nadu	46 beds	1-7-75
7. Panaji	Goa, Daman & Diu	46 beds	27-9-75
8. Gandhinagar	Gujarat	46 beds	21-5-76
9. Hyderabad	Andhra Pradesh	46 beds	8-5-76
10. Nainital	Uttar Pradesh	44 beds	23-5-76
11. Trivandrum	Kerala	46 beds	3-2-79

Import licences issued to Cooperative Stores for the import of fruits

1850. SHRI Ng. TOMPOK SINGH: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the number and value of fruit import licences issued to M/s. Saket Consumer Cooperative Store Limited and M/s. Employees Welfare Cooperative Store Limited, Andrews Ganj, New Delhi;

(b) whether it is a fact that even when the said stores were sealed by the Directorate of Estates and the Registrar of Cooperative Societies, Delhi the import licences were issued to the said two Stores;

(c) whether it is also a fact that all the licences issued to the said two Stores were sold in the black market by the President, Secretary and Treasurer of the said societies; if so, whether the C.B.I. has investigated into the matter and what are its findings; and

(d) whether it is also a fact that the Secretary of the two stores is an employee of the office of the Chief Controller of Imports and Exports, New Delhi; if so, what action is proposed to be taken against him for misusing his official position in securing the licences?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION

(SHRI ARIF BAIG): (a) to (d) The information is being collected and will be placed on the Table of the House.

Raids by Income-tax Department, Customs Department and Excise Department

1851. SHRI NARASINGHA PRASAD NANDA:
SHRI DINESH GOSWAMI:
DR. V. P. DUTT:

Will the Minister of FINANCE be pleased to state:

(a) the total number of raids conducted in Delhi and New Delhi by the (i) Income-tax Department (ii) Customs Department; and (iii) Excise Department during the period 1st April, 1977 to 28th February, 1979;

(b) the names of the firms and parties on whom the raids were conducted and other particulars of these persons;

(c) the nature of documents, goods, cash, jewellery and other articles seized during the raids from each such party or person; and

(d) the stage at which the case against each such party or firm is pending at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) to (d) Information presently available indicates that the Income-tax Authorities searched 412 premises belonging to